

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 156 & 248 of 2013**

**Dated : 2<sup>nd</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 156 of 2013**

**Simran Wind Project Pvt. Ltd. Ors. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K.Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. M.S.Ramalingam for R-1  
Mr. S.B.Upadhyay, Sr. Adv.  
Mr. Kaustuv P. Pathak  
Mr. Param Kr. Mishra for R-2**

**Appeal No. 248 of 2013**

**IL & FS Renewable Energy Ltd. & Ors. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishrov Mukherjee  
Ms. Rimali Batra**

**Counsel for the Respondent(s) : Mr. M.S.Ramalingam for R-1**

**ORDER**

Mr. Anand K. Ganesan, the learned counsel for the Appellant in Appeal No. 156 of 2013 has finished his arguments.

Post the matter for the submissions of the Appellant in Appeal No.  
248 of 2013 on **22.04.2014**.

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**